

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 0 3 3 2 / 2 0 0 7

(From the judgement and order dated 23/ 0 3 / 2 0 0 7 in CR No. 29 7 2 / 2 0 0 3  
of The HIGH COURT OF PUN J A B & HAR Y A N A AT CHAND I G A R H)

BH U P I N D E R K U M A R

Petitioner(s)

V E R S U S

ANG R E J S I N G H

Respondent(s)

(For Final Disposal)

Date: 21 / 1 1 / 2 0 0 8 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. J U S T I C E L O K E S H W A R S I N G H P A N T A  
HON' B L E MR. J U S T I C E A F T A B A L A M

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv. (NP)  
Mr. Bi m al Roy Jad, Adv.  
Mr. B. K. Khur a n a, Adv.

For Respondent(s)

Mr. Anil Kau shi k, Adv.  
Mr. Deepak J ai n, Adv.  
Mrs. Ja spreet Aulakh, Adv.  
Mrs. Shubhra Rai, Adv.  
Mr. A. Santha ku m a r , Adv.  
Mr. Shiv Pr a k a s h Pa ndey, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Rejoinder has not been filed so far.

At the request of learned counsel for the petitioner four  
weeks' further time is granted for filing rejoinder.

(Ajay Kr. J ain)  
Court Master

(Vinod Kulvi)  
Court Master